

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-118**  
IB-584(ND)/2020

**IN THE MATTER OF:**

M/s. Lucky Packers

Vs.

Weltech India Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

**IBC under Sec 9**

**Order delivered on 07.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to send Private notice to the Corporate Debtor at its Registered office address by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List the matter on 30.3.2021.

-sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit